CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 7TH DAY OF FEBRUARY, 2001
Original Application No.1817 of 1993

CORAM:

HON.MR.JUSTICE R.R.K.TRIVEDI, V.C.

HON.MR.M.P.SINGH, MEMBER(A)

- Bundu Khan son of Sri Sukhan Khan R/o Vill.Fatehpur Sikri, District Agra.
- Darab Singh, S/o Sri Ganga Ram R/o Village Karbana, P.O.Ghappu Pura District Agra.
- 3. than Singh, Son of Sri Puran Chand r/o village and post Tehra, District Agra.
- 4. Radhey Shyam, son of Sri naththi Lal R/o Vill. Tulsi Chabutra Tajganj House No.7/35, district Agra.
- Soran Singh, S/o Sri Gopi Chand R/o village Brara, District Agra.
- 6. Toofan Singh, S/o Sri lal singh R/o Village and post Jagner District Agra.
- 7. Bachchu Singh, s/o Sri Ajmeri Lal R/o Vill. Chamrauli, PO Barauli Aheer, district Agra.
- 8. Multan Singh, S/o Sri Moti Ram R/o Vill.Chamrauli, PO Barauli Aheer, District Agra.
- Mohan singh, S/o Sri Yad Ram R/o Vill.Chamrauli, PO Barauli Aheer, District Agra.
- 10. Tara Chand,S/o Sri Shyamoli,r/o Vill.
 Chamrauli,PO Barauli Aheer
 District Agra.
- 11. Bal Mukund,S/o Sri Puran,R/o Vill.
 Nagar post Fatehpur Sikri
 District Agra.
- 12. Kamal singh,s/o Sri Ram Swaroop R/o Vill. Karbna,PO Ghappu Pura Distt. Agra.
- 13. Vijendra Singh,S/o Sri Gisa Ram
 R/o Vill.&Post Karara, District Agra
- 14. Umar Chand,S/o Sri Mehi Lal
 R/o Vill.&Post Barara, District Agra.

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- 15. Hari Singh, S/o Sri Ninau Ram, R/o Vill. Karbana, PO Gangupura, district Agra.
- 16. Bhagwan Singh, S/o Sri Hori Lal R/o Vill. Lal Darwaza Sikri, Post Fatehpur Sikri District Agra.
- 17. Dilip Kumar S/o Sri Ram R/o Vill. Kusha, Post Ant. District Sitapur.
- 18. Nek ram, S/o Sri Sunder Pal, R/o Village Budhera, Post Shyamo, district Agra.

All the applicants are working on the posts of Beldar and performing duty in Agra Fort, Agra under the respondents.

.... Applicants

(By Adv: shri S.Dwivedi)

Versus

- The Director General, Archaeological Survey of India, Janpath, New Delhi-ll
- The Superintending Archaeologist Archaeological Survey of India (Fort Department),22 Mall Road, Agra.
- 3. The Conservation Assistant Archaeological Survey of India Agra Fort, Agra.

.... Respondents

(By Adv: Shri Ashok Mohiley)

O R D E R(Oral)

JUSTICE R.R.K.TRIVEDI, V.C.

By this application u/s 19 of A.T.Act 1985 applicants have prayed that respondents may be directed to regularise the services of applicants in the regular vacancy or they be absorbed in the regular vacancy of any Group 'C' or 'D' post. It is also stated to provide pay and service benefits equal to regular employees till the date of their absorption and regularisation in the cadre. The applicants are serving as Masons/Beldars in Archaeological Survey of India. It is not disputed that

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similar controversy inovled in Oa 895/92,1158/92,1159/92 have been resolved by the order of this Tribunal dated 6.9.2000. The Division bench after hearing the parties disposed of the matter with the following direction:

- (i) the respondents would regularise the services of the applicants as and when the vacancies in Group 'D' posts arise strictly in accordance with seniority reflected in the combined seniority list of daily wage casual labours.
- (ii) the respondents would not make any recruitment from the outside unless and until these applicants are absorbed as per rules. The respondents are also directed to consider the case of the applicants of OA 1159/92 Raj kumar Kalluwa, Jagdish and Lakshmi Narain) for grant of temporary status as per rules, if not already granted.

The above direction will be complied with within the period of three months from the date of receipt of a copy of this order.

There shall be no order as to costs."

As the order of the Tribunal mentioned above squarely cover the present case, this OA is also disposed of finally in terms and conditions provided in the order of the Tribunal dated 6.9.2000. If the applicants feel that while considering their matter the Govt. orders relevant to the issue shall be necessary they may file the same alongwith the representation and they shall be taken into consideration by the respondents.

There will be no order as to costs.

MEMBER (A)

VICE CHAIRMAN

Dated: 7.2.2001.